

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.222
CP/28(AHM)2021

Proceedings under Section 241 of Co. Act, 2013

IN THE MATTER OF:

Anilkumar Sitaram Gupta & Anr.
V/s
Uniwrap Systems Pvt Ltd & Ors.

.....Applicant

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Proxy for Mr. Maulik Nanavati, Adv.
For the Respondent : Ms. Sheenu Talreja, Adv. for Ms. Natasha Shah, Adv.
Mr. Piyush Luktuke, Adv. for R-2 & 3

ORDER

Proxy counsel for the applicant is present but arguing counsel is not present. Ld. Counsel for the parties are directed to file written submissions.

List for filing written submission on 20.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)